

(a) whether an agreement has been signed recently between India and China to exchange cultural delegations on regular basis;

(b) if so, the details thereof; and

(c) the main benefits that are likely to accrue to India?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI RAJMANGAL PANDEY): (a) to (c). A cultural Agreement was signed between India and China on 28th May, 1988. The Agreement envisages promoting understanding and developing relations between the two countries in the realms of culture and art, education, social sciences, sports, public health, press and publishing, broadcasting, film and TV through the exchange of exhibitions, performing troupes, archaeologists, specialists, teachers, intellectuals; award of scholarships; exchange of books, radio, and TV programmes and sharing of experience in the field of medicine and public health and social sciences. The Agreement has strengthened and continues to strengthen the relations between the two countries.

MR. SPEAKER: I would only request the hon. Members to please resume their seats.

(Interruptions)

SHRI BASUDEB ACHARIA: Where is the Minister of Railways? He should be present in the House.

(Interruptions)

MR. SPEAKER: Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS

[Translation]

Formulation of National Youth Policy

*61 SHRI MITRA SEN YADAV:
SHRI PRAKASHBAPU
VASANTRAO PATIL:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the outcome of the efforts made by the Government for the formulation of a National Youth Policy; and

(b) the time by which the National Youth Policy is likely to be formulated?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI RAJMANGAL PANDEY): (a) and (b). Based on the recommendations of the Nationals Youth leaders Conference held in Delhi from 18th to 20th May, 1990 and in consultation with various Ministries/Departments of Government of India and State Governments, efforts are on hand to complete expeditiously formulation of a New Youth Policy. The recommendations of the National Youth Council at their first meeting on February 11 and 12, 1991 are also being taken into consideration in this exercise.

[English]

Allotment of LIG Flats in Rohini

*63. DR. C. SILVERA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the DDA had allotted a large number of LIG flats in Sector-XV of Rohini on the basis of draw held in March, 1990;

(b) whether majority of allottees of this area have submitted all documents and paid the amount in terms of allotment-cum-demand letter in time;

(c) whether such allottees have not been given possession of flats till date;

(d) if so, the reasons for delay;

(e) whether the DDA is liable to pay some penalty to such allottees; and

(f) if so, the details thereof?